

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH – COURT NO.3

Service Tax Appeal No. 52612 Of 2019

[Arising out of Order-in-Appeal No. 126(CRM)ST/JDR/2019 dated 12.02.2019 passed by the Commissioner of Central Goods, Service Tax, Jodhpur]

RAI PALOTH LABOUR SUPPLY AGENCIES : **Appellant**
194, Shivpura Rawatbhat Road Kota, Rajasthan

Vs

Commissioner of Central Goods And : **Respondent**
Service Tax, Excise and Customs, Udaipur
142-B, Sector 11, Hiran Magri, Udaipur, Raj. 313002

APPEARANCE:

None for the Appellant

Shri Rajeev Kapoor, Authorised Representative for the Respondent

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing:21.02.2025

Date of Decision:21.02.2025

FINAL ORDER No. 50349/2025

BINU TAMTA

The matter has been settled under the SVLDR Scheme, 2019.
Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(BINU TAMTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.